

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 24/(MAH)/2015
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

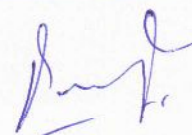
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2016

NAME OF THE PARTIES: Shri Mahendra Kumar Jain
V/s.
M/s. Aditya Vidyut Appliances Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	BIPIN JOSHI	Advocate for petitioner	
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Order

CP. No. 24/397-398/NCLT/MB/MAH/2015

The Petitioner Counsel is present. Respondent side is absent.

The Petitioner Counsel says that settlement talks are in final stage and the parties are working on modalities of settlement, therefore, the Petitioner Counsel has sought 3 weeks' time to report settlement and for extension of order dated 28.04.2015 until next date of hearing.

Since the then presiding member retired after posting this matter to 14.06.2015, there was no occasion for this matter to come for hearing, therefore, order dated 28.04.2015 is hereby extended until next date of hearing.

Since the Respondent side is absent, the Petitioner side is hereby directed to communicate this order to the Respondents.

List this matter on 1st September, 2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 10th August, 2016.